

**NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV: (Special Bench)**

28. IA 2905(MB)2024
IN
C.P. (IB)/628(MB)2022

CORAM:

SHRISANJIV DUTT
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **09.07.2024**

Name of the Party: Air India Limited
Vs.
Sovika Aviation Services Private Limited

Section 9, 60(5) of Insolvency and Bankruptcy Code, 2016

ORDER

IA 2905(MB)2024

1. Adv. Manish Jha a/w Mr. Ashok Kumar Golechha for the Applicant/ Resolution Professional (RP) present through virtual mode. No representation on behalf of the respondent.
2. This is an application filed by the Applicant/RP under Section 60(5) of the Code, 2016 seeking an extension of 60 days (from 26.05.2024 to 25.07.2024) beyond the period of 270 days, which was expired on 25.05.2024 on the ground of that the resolution plan is put before the CoC for approval. The CoC in its 10th meeting which was held on 10.05.2024, passed a resolution for 60 days extension, with 100% voting. In view of the above, 60 days extension (from 26.05.2024 to 25.07.2024) is allowed and IA-2905(MB)2024 is disposed of.

Sd/-

SANJIV DUTT
Member (Technical)
(FRK)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)